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EXTRAORDINARY PART II—Section 1 PUBLISHED BY AUTHORITY

No. 1] NEW DELHI, SATURDAY, JANUARY 21, 1961/MAGHA 1, 1882

MINISTRY OF LAW

(Legislative Department)

New Delhi, the 21st January, 1961/Magha 1, 1882 (Saka)

THE INDIAN STAMP (ANDAMAN AND NICOBAR ISLANDS AMENDMENT) REGULATION, 1961

No. 1 of 1961

Promulgated by the President in the Eleventh Year of the Republic of India.

A Regulation further to amend the Indian Stamp Act, 1899, as in force in the Union territory of the Andaman and Nicobar Islands.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

- 1. (1) This Regulation may be called the Indian Stamp (Andaman and Nicobar Islands Amendment) Regulation, 1961.
- (2) It extends to the whole of the Union territory of the Andaman and Nicobar Islands.
 - (3) It shall come into force at once.
- 2. In the Indian Stamp Act, 1899, as in force in the Union territory of the Andaman and Nicobar Islands immediately before the commencement of this Regulation,—
 - (a) after section 78, the following section shall be, and shall be deemed always to have been, inserted, namely:—
 - "79. For the purpose of determining the stamp duty payable, or an allowance to be made, under this Act, any fraction of five naye paise shall be reckoned as five naye paise.";

Short title, extent and commencement,

Amendment of Act 2 of 1899 as in force in the Ardaman and Nicobar Islands,

Fractions of live naye paise how to be computed.

- (b) in Schedule 1A,--
- (i) for clause (b) of Article No. 5, the following clause shall be substituted, namely:—
- "(b)(i) if relating to the sale of a Government security;

 Subject to a maximum of twenty rupees, fifteen naye paise for every Rs. 10,000 or part thereof, of the value of the security.
- (ii) if relating to the sale of a share in an incorporated company or other body corporate. Fifteen naye paise for every Rs. 5,000 or part thereof, of the value of the share.";
- (ii) for items (i) and (ii) in sub-clause (a) of clause (2) of Article No. 6, the following items shall be substituted, namely:—

	Rs.	naye paise	Rs.	naye paise	Rs.	naye paise
"(i) when the amount of the loan or debt does not exceed Rs. 200	0	30	0	20	0	10
ii) when it exceeds Rs. 200 but does not exceed Rs. 400	0	60	0	30	0	20
when it exceeds Rs. 400 but does not exceed Rs. 600	0	85	0	50	0	30
when it exceeds Rs. 600 but does not exceed Rs. 800	ļ	15	0	60	0	40
when it exceeds Rs. 800 but does not exceed Rs. 1,000.	I	45	0	75	0	50
when it exceeds Rs. 1,000 but does not exceed Rs. 1,200.	I	70	0	85	0	60
when it exceeds Rs. 1,200 but does not exceed Rs. 1,600	2	25	I	15	0	75
when it exceeds Rs. 1,600 but does not exceed Rs. 2,500	3	40	I	70	τ	15
when it exceeds Rs. 2,500 but does not exceed Rs. 5,000	6	75	3	40	2	25
when it exceeds Rs. 5,000 but does not exceed Rs. 7,500	10	0	5	10	3	40
when it exceeds Rs. 7,500 but does not exceed Rs. 10,000	13	50	6	75	4	50
when it exceeds Rs. 10,000 but does not exceed Rs. 15,000	20	25	10	15	6	75
when it exceeds Rs. 15,000 but does not exceed Rs. 20,000	27	0	13	50	9	0
when it exceeds Rs. 20,000 but does not exceed Rs. 25,000	33	75	16	90	11	25

	Rs.	naye paise		naye paise		naye paise
when it exceeds Rs. 25,000 but does not exceed Rs. 30,000	40	50	20	25	13	50
and for every additional Rs. 10,000 or part thereof, in excess of						
Rs. 30,000	13	50	6	75	4	50

(iii) Article No. 14 shall be omitted;

- (iv) in Article No. 15, for the words "Twelve naye paise" and "One rupee eighty-seven naye paise" occurring under the column headed "Proper Stamp-duty", the words "fifteen naye paise" and "one rupee and ninety naye paise" respectively shall be substituted;
- (v) in Article No. 16, for the words "Nineteen" and "Thirty-seven" occurring under the column headed "Proper Stamp-duty", the words "Twenty" and "Forty" respectively shall be substituted:
- (vi) in Article No. 41, for the word "Nine" occurring in both places under the column headed "Proper Stamp-duty", the word "Ten" shall be substituted;
 - (vii) in Article No. 43,-
 - (1) in clause (b), for the word "Twelve" occurring under the column headed "Proper Stamp-duty", the word "Fifteen" shall be substituted;
 - (2) in clause (c), for the word "twelve" occurring under the column headed "Proper Stamp-duty", the word "fifteen" shall be substituted.

RAJENDRA PRASAD,

President.

R. C. S. SARKAR, Secy.